

**Central Administrative Tribunal  
Principal Bench**

**OA No.2546/2018  
MA No. 2836/2018**

New Delhi this the 12<sup>th</sup> day of July, 2018

***Hon'ble Ms. Nita Chowdhury, Member (A)***

1. Mahender Kumar Bhardwaj, Aged about 61 years  
S/o Khem Chand,  
R/o 44A/4, Kalu Sarai,  
New Delhi
2. Prem Dutt Sharma, Aged about 61 years,  
S/o Sh. Ram Chander Sharma,  
R/o Flat No.403, Plot No.38,  
Kh No. 83/25, Sukhbir Nagar, Delhi
3. Jai Prakash, Aged about 65 years,  
S/o Sh. Shashi Singh,  
R/o 415, Hardev Puri, Gautam Nagar,  
Delhi
4. Arvind, Aged about 61 years,  
S/o Nahar Singh,  
R/o H.No.S-3 Aman Residence Shalimar Garden,  
Shahiaba Bad (Uttar Pradesh)
5. Mam Chand, Aged about 61 years,  
S/o Sh. Bansi Lal,  
R/o H.No.286, Hauz Rani, Malviya Nagar,  
Delhi-17

Post-Retired PO (Pump Operators, Beldars, PD) - Applicants

(By Advocate: Mr. Pushpinder Yadav)

Versus

1. Delhi Jal Board,  
Through Chief Executive Officer,  
Delhi Jal Board, Delhi Sarkar,  
Varunalaya, Phase-II, Karol Bagh,  
Jhandewala, New Delhi-110005
2. The Assistant Commissioner (G)-I,  
Delhi Jal Board, Delhi Sarkar,  
O/o Assistant Commissioner (G)-I,  
Varunalaya Phase-II,  
Karol Bagh, New Delhi-110 005

- Respondents

(By Advocate: Mr. Rajeev Kumar)

**ORDER (Order)****MA No. 2836/2018**

MA filed for joining together in a single application is allowed for the reasons stated therein.

**OA No. 2546/2018**

2. Heard. Issue notice to the respondents. Mr. Rajeev Kumar, learned counsel, appears and accepts notice on behalf of the respondents.

3. This OA has been filed by the applicants seeking the following reliefs:-

- “(i). To direct the respondents to pass reasoned and speaking order on the representation of the applicants in a time bound manner.
- (ii) To direct the respondents to grant full CGHS cashless facility to applicants/senior citizens along with CGHS card to be issued to the applicants.
- (iii) Any other relief which this Hon’ble court deems fit and proper may also be awarded to the applicants,”

4. During the initial arguments on admission, counsel for the applicants states that he wishes to only press relief no.1, i.e. *to direct the respondents to pass reasoned and speaking order on the representation of the applicants in a time bound manner.*

5. In view of this submission made by the counsel for the applicants, we direct the respondents to pass a reasoned and speaking order on the representation of the applicants within a period of 90 days from the date of submission of copy of this order. With this, the OA is disposed of without going into the merits of the case.

**(NITA CHOWDHURY)**  
**MEMBER (A)**

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